

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH (COURT -I)
NEW DELHI.

413/2015

In the matter of:

Dinesh Kumar

...Applicant.

v.

AEI Lamination Pvt. Ltd.

...Respondent

SECTION: Under Section 433(e), 434.

Order delivered on 30.11.2017

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the Petitioner

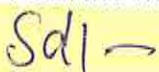
Mr. Ashish Singh Baghel, Adv..

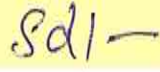
Respondent

Mr. K.G. Sharma, Adv.

ORDER

Learned counsel for the parties are present. The Id. Counsel for the respondent represents that in compliance to the order dated 24.10.2017 reply has been filed, a copy has also been furnished to the Id. Counsel for the petitioner. However, Id. Counsel for the petitioner seeks some time to file reply. Taking into consideration the said representation of the Id. Counsel, the petitioner to file rejoinder within a period of one week. Post the matter on 14.12.2017.


(DEEPA KRISHAN)
MEMBER(TECHNICAL)


(R.VARADHARAJAN)
MEMBER(JUDICIAL)

KCS